

Policy of Government to honour employees right to form unions and associations

6731. DR. BIJOY MONDAL:

SHRI MAJHAV PRASAD TRIPATHI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is the policy of the Janata Government to honour the employees' right to form Unions and Associations to safeguard their rights and promote their interest within the limits of law;

(b) if so, is the Finance Minister aware that the United Commercial Bank management controlled by the Chairman is putting obstructions in the formation of new nationalist organisation (National Organisation of Bank Officers)?

(c) whether the enquiry against the Organising Secretary of National Organisation of Bank Officers, Bihar already concluded with his exoneration has been ordered to be started *de-novo* on the same charges; and

(d) that one General Secretary of United Commercial Bank Organisation has been declined loan on false pretext of calling for a certificate from Lucknow development authority whereas the loan to the other members of staff has been released without any such certificate?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes Sir.

(b) United Commercial Bank has denied that the management is putting any obstructions in the formation of National Organisation of Bank Officers.

(c) Presumably the reference is to Shri A. N. Sinha against whom, as reported by the Bank, departmental action was initiated at the instance of Central Bureau of Investigation. While the Enquiry Officer found Shri Sinha guilty of all charges against him, the disciplinary authority did not agree with the Enquiry Officer. In view of the findings of the Inquiry Officer and the disciplinary authority being at variance with each other, the reviewing authority under the United Commercial Bank Officer Employees (Discipline and Appeal) Regulations, 1976 has called for the records of the case and the matter is under his consideration.

(d) Facts are being collected and will be placed on the Table of the House.

Export of Engineering goods, ready-made garments etc.

6732. SHRI NATHU SINGH: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) what are the total exports of all Engineering goods, ready-made garments, light engineering goods (all engineering goods less capital goods), leather manufactures (excluding finished leather and including all leather products) during the last five years;

(b) what is the number of merchant-exporters dealing in all engineering goods, readymade garments and leather manufactures during the last five years and what was the share of merchant exporters in the total exports of these products during the last five years; and

(c) what is the number of manufacturer-exporters dealing in engineering goods, ready made garments and leather manufactures during last five years and how many of these manufacturer-exporters were large industries (DGTU Units) and how many were small scale industries (Director of Industries) in each of the five years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Information is furnished in statement I enclosed.

(b) Information is furnished in statement II enclosed. Information in respect of merchant exporters of readymade garments is not available. Information in respect of merchant exporters of engineering goods for the year 1972-73 is also not available.

(c) Information is furnished in the statement III enclosed. Information in respect of manufacturer exporters of readymade garments is not available. Information in respect of manufacturer exporters of engineering goods for the year 1972-73 is also not available.